

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 56/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 840 MW Wind-Solar Hybrid Power Projects (Tranche-I) connected to the inter-State Transmission System and selected through competitive bidding process as per the guidelines issued by Ministry of New and Renewable Energy on 25.5.2018.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy and Ors.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Atulya Kumar, SECI
Shri Anil Yadav, SECI
Ms. Mazag Andrabi, Advocate, SBE SPL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for adoption of tariff for 840 MW Wind-Solar Hybrid Power Projects (Tranche- I) connected to the inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 25.5.2018. Learned senior counsel for the Petitioner submitted that there will be trading margin of Rs. 0.07/kWh (as mutually agreed between the parties) to be recovered from the Buying Utilities/Distribution Licensees in terms of the PSAs entered into with them. Learned senior counsel requested to adopt the tariff keeping in view the provisions of the PPA and PSAs.

2. Learned counsel for SBI Renewable requested to issue the order for adoption of tariff immediately.

3. After hearing the learned senior counsel for the Petitioner and the learned counsel for the Respondent, SBE Renewable, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

